

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
Registration No. 618 of 1986 (T)

Union of India & Others .... Appellants

Versus

C.L.Baghela

Respondent

Hon.S. Zaheer Hasan, V.C. Hon. Ajay Johri, A.M.

(By Hon. Ajay Johri, A.M.)

This is/a suit No. 987 of 1982 received on transfer from the Court of dunsif & Thansi under Section 29 of the Central Administrative Tribunals Act XIII of 1985. 3/ regiondant According to the plaintliff, Shri C.L.Baghela, he was promoted as Office Supdt. grade Rs. 700-900 vide office order No.P.367/2/CCD/ED dated 5.5.1982 and posted in the Loco Foreman's office Jhansi. Prior to this he was working as Chief Clerk in the grade Rs. 550-750 on a substantive basis. His pay was also fixed after promotion at the initial of the pay scale of Rs. 700-900 vide DRM's letter No.P/PF/CLB/LS/3A dated 1.6.82. The plaintiff was aggrieved of the fact that though he was promoted u.e.f. 5.5.82 he was being paid only Rs. 610/- per month which he was drawing prior to his promotion. According to him, while his designation promotion and fixation of pay has been allowed, actual payment is not being made and withholding of his salary was an act of high handedness, arbitrariness and with ulterior motives to harm him. He has therefore prayed that the decree of mandatory injunction may be granted in

his favour against the defendants directing them to release

his wages in the scale of Rs.700-900 on the basis of his printer made on 1.6.82.

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3/ myellants The Defendants case is that the plaintiff hederal was promoted as Office Supdt. on 5.5.82 and his pay was also fixed at Rs. 700/- in the grade of Rs.700-900 but since the plaintiff gave his refusal to work in the Store Section as Loco Store Keeper and his refusal was received by the Divisional Railway Manager (DRM) on 5.5.82, as such he was not entitled to get his pay as fixed on 1.6.82. According to the defendant plaintiff was being paid according to the rules and no deduction from his wages has been made. According to the defendant . 2 posts in the grade Rs.700-900 known as Office Supdt. were allotted to the Loco Shed Shensi and consequently the post of Loco Store Keeper was upgraded from Rs. 550-750 to Rs.700-900. As the holder of this post was going to retire and a suitable incumbent had to be provided after his retirement In headondard the plaintiff was promoted on adhoc basis in advance so that he can get acquainted with the working of Store Section and the replacement of the person who was to Till Reglondent retire may be done smoothly. Since the plaintiff, refused to work in the Store Section he was not entitled to get the pay that he claimed.

We have heard the learned counsel for both the rejected parties. According to the learned counsel for the plaintiff the two posts of Office Supdt. in the grade of Rs.700-900 were allotted to the Loco Shed as a result of restructuring of the cadres. There is no dispute about this fact and the defendant have also admitted that orders of promotion of the plaintiff were issued and his pay was also fixed in the higher grade. There is also an entry in the service record of the plaintiff which was produced before us, indicating the orders of promotion of the plaintiff but this matter is not under dispute. The plaintiff disputed.

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Reeper which was the post to which he was posted. The plaintiff had been denying that he gave a written refusal and the same was also not forthcoming from the defendant inspite of the repeated instructions to them.

They have however now produced a copy of the refusal signed by the plaintiff as Chief Clerk (Oil) on 5.5.82 addressed to the Loco Foreman Jhansi in response to his letter the plaintiff has said as follows:

With due respect and humble submission I beg to state that I have already given in writing that I will not be able to work in Loco Main Store as I have never worked in any Stores Depotiment during my 28 years services.

kindly allow me to have personal interview with Sr. OME(P) in this connection and oblige.

This refusal was put up by the CCG to the Loco Foreman who ordered that it may be sent to the Senior DME Jhansi in person and made over. It cannot therefore be said that the plaintiff did not refuse his posting as Loco Store The plaintiff has further supported his plea that he had actually been working as Office Supdt. by producing extracts of the Attendance Register of the Logo Shed where es his designation has been shown as Office Supdt. He has also produced copies of certain orders in connection with punishment whereas his designation has been shown as Office Supdt. He has also submitted copies of the Railway passes issued to him in May, 1985 and March, 1986 showing his designation as Office Supdt. He has also claimed protection of his promotion orders on the plea that no cancellation orders have been issued by the defendants and therefore once his promotion orders were

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issued he should have been deemed to have been effectively promoted and continued in the scale of Rs.700-900.

that the plaintiff actually took over charge of the post of Office Supdt. The defendants have been claiming that he had given a written refusal and they have now produced a letter, which speck of a copy of the same, dated 5.5.82. Normally an employee who refuses promotion is debarred for promotion for one year. If he refuses is second time his name can be struck of from a panel if he has been put on one. The effect of refusal of promotion is also on a seniority. He loses seniority in respect of those who may be promoted earlier than him. In adhoc promotions as was the case of the plaintiff, because he was not duly selected, the senior most eligible persons as per their turn are promoted.

The plaintiff contention that he was shown as

Office Supdt. in the Attendance Register is not supported

Attendance Register is not supported

by the Muster Roll on which payments have been made to the

staff and where his name has been indicated and his

designation has been shown as Chief Clerk. These pay sheets

cover the period from June, 1982 to January, 1985. The

entry made in the Attendance Register or the showing of

the designation as Office Supdt. on the passes or the

memorandum issued to the plaintiff can best be called as

clerical errors. We can place much reliance on them. The

basic document on which payment has been made to him has

shown his designation as Chief Clerk. Further in his own

admission he has written letters on 3.6.92(408), 7.8.82(41-8),

25.9.82(42-8), 22.7.32 (43-8), 7.7.82 (44-8), 8.11.82(48-8),

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17.2.83 (51-8), 24.2.83(52-8), Re has repeatedly shown his designation as Chief Clerk.

We have also got a copy of the letter dated 25.9.86 from the Loco Foreman Jhansi to the D.R.M. (P) Jhansi detailing that there were three posts of Office Supdt. in the grade of Rs.700-900 in the Loco Shed at Jhansi. In the first para the Loco Foreman has said that Shri C.L.Baghela has refused to work as Office Supdt. Stores and therefore his promotion to the grade of Rs.700-900 carnot be implemented.

A promotion order is not effective unless a person physically takes over charge of the post to which he is promoted. The plaintiff, has not produced any such charge report. Mere issue of a promotion order of fixation of his salary in the new scale does not entitle the person so promoted to the salary of the post he is to physically take over. A Shri C.L. Baghela did not find himself competent enough to take over charge of the Loco Stores Keeper which was the upgraded post on which he was promoted.

8. A Plaintiff refused promotion and he did not physically take over the charge of the post. We therefore find no force in his plea that since there was no reversion order he should be deemed to have been promoted and should be

paid the salary on the promotional post and arrears of pay. In view of the above the contention of the defendant appellants seems to be correct & the appeal is limble to be allowed so affect is allowed the decree of the municipal schede & suit of the result the correct exercises is dismissed with

costs on parties.

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